

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REVIEW APPLICATION No. 47/87
IN APPLICATION NO. 1708/86(F)
(WP.NO.)

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.

DATED: 24-7-87

APPLICANT

Vs

RESPONDENTS

Shri P. Putterangappa
TO

The Chief Secy, Govt of Karnataka & 3 Ors

1. Shri P. Putterangappa
Managing Director
Karnataka SC/ST Development Corporation
9th Floor, Visweswaraiiah Mini Tower
Dr B.R. Ambedkar Veedhi
Bangalore - 560 001
2. Shri N.C. Biligiri Rangaiah
Advocate
1261, 'Raja Gruha'
MRHB Colony
Govindarajenagar
Bangalore - 560 079

RECEIVED
CR
Imms
87/7/87

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE
BENCH IN APPLICATION NO. 47/87

REVIEW

....

Please find enclosed herewith the copy of the Order
passed by this Tribunal in the above said Application on
10-7-87. Demand Draft No. 422073 dated 15 May 87 drawn on State Bank
of Mysore, Vidhana Soudha Branch, B'lore - 1 is returned herewith.

to affear
only on
Copy to
Applicant
R

ENCL: As above.

DEPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH: BANGALORE

DATED THE TENTH DAY OF JULY, 1987.

PRESENT

THE HON'BLE MR. JUSTICE K.S. PUTTASWAMY
.. VICE CHAIRMAN

THE HON'BLE SHRI L.H.A. REGO .. MEMBER.

REVIEW APPLICATION NO.47 of 1987

P. Puttarangappa,
Managing Director,
Karnataka SC/ST Development-
Corporation, 9th Floor,
Visweswaraiah Mini Tower,
Dr.B.R.Ambedkar Road,
Bangalore. .. Applicant
(Dr. N.C.Biligiri Rangaiah .. Advocate)

-vs.-

State of Karnataka by its
Chief Secretary,
Vidhana Soudha,
Bangalore-1.

2. Sri J.Vasudevan, IAS
Joint Secretary to
Govt.of India,
Ministry of Health and
Family Welfare,
'Aarogya Bhavan'
New Delhi.

3. Union of India
by its Secretary to
Ministry of Home Affairs,
New Delhi.

4. Secretary to Govt.
of India, Deptt. of Personnel
and Training, North Block,
New Delhi. ..

Respondents.



This Review Application has come up for
admission this day, Hon'ble Vice Chairman made the
following:

ORDER

ORDER

In this Review Application made under Section 22(3)(f) of the Administrative Tribunals ('Act') Act, 1985, the applicant has sought for a review of an order made by a Division Bench of this Tribunal consisting of one of us (Hon'ble Shri L.H.A. Rego, Member(A) and Hon'ble Shri Ramakrishna Rao, Member(J)), in Application No.1708/86.

2. In Application No.1708/86, the applicant who is a Member of an All India Service called 'Indian Administrative Services' ('IAS'), had challenged certain adverse entries made against him for the calendar year in dispute. On a detailed examination, the Tribunal accepted the case of the applicant in part and rejected the same in other respects.

3. Dr.N.C.Biligiri Rangaiah, learned Counsel for the applicant, contends that the order made by the Tribunal in so far as it rejected his case suffers from contradictions and justifies a review under Sec.22(3)(f) of the Act.

4. We will even assume that there are contradictions in the order made by this Tribunal. But, even then, that is not a sufficient ground for review of the earlier order made by this Tribunal. An earlier order made

cannot

cannot be examined by us as if we are a Court of appeal and a different conclusion reached.

5. On any view, this application is liable to be rejected. We, therefore, reject this Review Application. But, we however direct the Registry to return the Bank Draft annexed to this application to the applicant.



Sd---

(K.S. PUTTASWAMY)
VICE CHAIRMAN

10/7/87

Sd---

(L.H.A. REGO)
MEMBER (A)

"True copy"

AP *Amey* 24/7/87
SECTION 3(1)
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

kms:

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

Review Petition No.47/87

in

A.No. 1708/86

Applicant :- Sri.P.Puttarangappa

Vs.

Respondents: State of Karnataka
and three others

RETURN OF DOCUMENTS

Prays that this Hon'ble Tribunal be
pleased to order for the return of the
original documents produced in the ~~above~~ above
case.

13.7.87

Bangalore

M. S. Swamy
Advocate for Applicant.

*Prasanna Kumar for
a
15/7/87*

500

*Discussed with Registrar.
No action. We may await
Advocate.*

*R.
4/8/87*

DD 107-87

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

Review Petition No.47/87

in

A.No. 1708/86

Applicant: Sri.P.Puttarangappa

Vs.

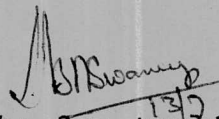
Respondents: State of Karnataka
and three others

COPY APPLICATION

Prays this Hon'ble Court be pleased to
grant a certified copy of the order passed
on 10.7.87 in the above case.

13.7.87

Bangalore

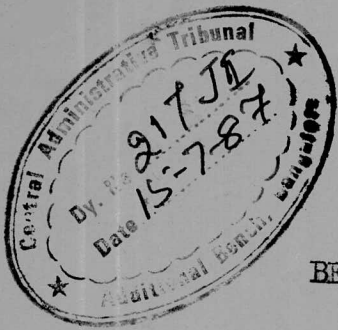

Advocate for Applicant.

*Granted
13/7/87
SD*

*Order dt. 10.7.87 sent to
Applicant & Adv. by Registered Post
with letter dt. 24.7.87.
R.*

DD - 10-7-87

DD 10-7-87.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

Review Petition No.47/87

in

A.No. 1708/86

Applicant: Sri.P.Puttarangappa

Vs.

Respondents: State of Karnataka
and three others

M E M O

Prays this Hon'ble Tribunal be pleased
to order for the return of the Bank draft No.
422073 dated 15.5.87 drawn on State Bank of
Mysore ,Bangalore produced in the above case. ///

13.7.87

Bangalore

M. S. Ramu
Advocate for Applicant.

*Please pickup file
13.7.87*

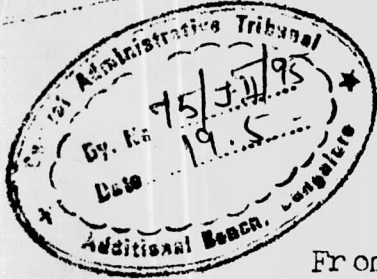
*500 DD No 422073 dt 15.5.87 sent to
applicant by Registered post with letter dt
24/7/87.*

R

G/Ver
Recd. by post.

R-24/4/95

Add to file & note. A copy be placed in file & note.
Ote ~~with~~ a copy of this & a copy of
O.A. & R.A. order as per R. 14 Sup. Ct. 1983
25/4/95
S(JII)



From :-

D. NO. 4317-18/87 SEC. / IE-A
SUPREME COURT OF INDIA
NEW DELHI.
Dated : 7/3/95

The Registrar,
Supreme Court of India,
New Delhi.

To
The Registrar,
Central Admin. Tribunal,
Bangalore Bench
Bangalore

PETITION FOR SPECIAL LEAVE TO APPEAL (C/REL.) NO. 11469-70/87.

(Petition under Article 136(1) of the Constitution of India
from the Judgment and Order dated 16-4-87 + 10-7-87

of the High Court of Judicature at C.A.T., Bangalore.

in Appn. No. 1708/86 + R. No. 47/87

P. Puttarangappa

..... Petitioner(s)

Versus

State of Karnataka & ors

..... Respondent(s)

Sir,

I am directed to inform you that the petition above
mentioned filed in the Supreme Court was dismissed by the
Court on 17-11-94.

Yours faithfully,

For Registrar.